

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) to (c) The recommendations of the Seventh Central Pay Commission (7th CPC) relating to pay, pension and allowances have already been approved by the Government and are being implemented for all categories of employees covered under the terms of Reference of the 7th CPC as contained in the Resolution dated 28.02.2014 in all the Departments of the Central Government. Department of Expenditure issued Resolutions dated 25.07.2016, 16.05.2017 and 06.07.2017 notifying the decisions of the Government relating to the 7th CPC recommendations. Recommendations of the 7th CPC not relating to pay, pension and allowances and other administrative issues specific to Departments/ Cadres/Posts are being examined for implementation by the Ministries/Departments concerned as per the Allocation of Business Rules or Transaction of Business Rules.

**Removal of extra charges levied on bank account holders**

1044. SHRI SHANKARBHAI N. VEGAD: Will the Minister of FINANCE be pleased to state whether Government is going to remove the extra charges being levied on the bank account holders, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): As the extra charges referred to have not been specified, no response regarding removal thereof can be provided.

**Exempting Tirumala Tirupati Devasthanam from GST**

1045. SHRI C.M. RAMESH: Will the Minister of FINANCE be pleased to state:

(a) the details of discussions that took place in the GST Council on exempting Tirumala Tirupati Devasthanam (TTD) from GST;

(b) whether the Ministry and GST Council is aware that till implementation of GST, TTD has been getting tax exemption from the State Government of Andhra Pradesh;

(c) if so, the reasons for imposing GST on TTD and the efforts being made by the Ministry to remove them in the coming GST Council meetings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) During the 19th GST Council Meeting, held on 17th July, 2017, the issue of tax on renting of rooms by Tirumala Tirupati Devasthanam (TTD) was